

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

11.

**IA-3315(MB)2024 IN  
C.P. (IB)/1213(MB)2022**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.06.2024**

NAME OF THE PARTIES:

Edelweiss Asset Reconstruction  
Company Limited  
Vs.  
Shah Group Builders &  
Infra Projects Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

**IA-3315(MB)2024**

1. Adv. Harshad Vyas i/b AVP Partners, Ld. Counsel for the Applicant present through VC. None present for the Respondent.
2. Ld. Counsel for the Applicant submits that the C.P.(IB)/1213(MB)2022 has already been withdrawn by the Financial Creditor on 14.06.2024. Once the main company petition is dismissed as withdrawn, IA-3315(MB)2024 is rendered infructuous and **dismissed**.

**Sd/-**  
**ANU JAGMOHAN SINGH**  
Member (Technical)

**Sd/-**  
**KISHORE VEMULAPALLI**  
Member (Judicial)